Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 30-2019/Ext.] CHANDIGARH, FRIDAY, FEBRUARY 15, 2019 (MAGHA 26, 1940 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 15th February, 2019

No. 01-HLA of 2019/5/3419.— The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 01- HLA of 2019

THE HARYANA SERVICE OF ENGINEERS, GROUP A, PUBLIC HEALTH ENGINEERING DEPARTMENT (AMENDMENT) BILL, 2019

A

BILL

further to amend the Haryana Service of Engineers, Group A, Public Health Engineering Department Act, 2009.

BE it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Act, 2019.

Amendment of Section 1 of Haryana Act 9 of 2009.

2. For sub-sections (2) and (3) of section 1 of the Haryana Service of Engineers, Group A, Public Health Engineering Department Act, 2009 (hereinafter called the principal Act), the following sub-sections shall be substituted, namely:-

"(2) It shall be deemed to have come into force on the 20th March, 2009.

(3) It shall apply to the persons who are members of the Service and have been appointed on or after the 20th March, 2009.".

Amendment of section 5 of Haryana Act 9 of 2009.

3. In sub-section (3) of section 5 of the principal Act, for the words, sign and figures "1st day of November, 1966", the words, sign and figures "the 20th March, 2009" shall be substituted.

Amendment of section 9 of Haryana Act 9 of 2009.

4. In sub-section (1) of section 9 of the principal Act,-

(i) in the first proviso, for the sign ":" existing at the end, the sign "." shall be substituted; and

(ii) second, third and fourth provisos shall be omitted.

STATEMENT OF OBJECTS AND REASONS

At present the service condition and fixation of seniority in the Engineering service Group-A in Public Health Engineering Department, Haryana is governed by the Haryana Service of Engineers, Group-A, Public Health Engineering Department Act 9 of 2009.

The above said Act provides separate seniority of Civil & Mechanical cadre and further the post of Engineer-in-Chief is manned by Civil Engineer Cadre only. This Act was made applicable retrospectively w.e.f. 1st November, 1966.

The above said Act was challenged in the Hon'ble Punjab and Haryana High Court by some Mechanical Engineers by way of CWP No. 2625 of 2012 titled as R.P. Dangi and others Vs. State of Haryana and another connected writ petition. The Hon'ble High Court vide its order dated 12.01.2018 disposed of the case with the directions. The operative part of the Hon'ble Punjab and Haryana High Court order dated 12.01.2018 is reproduced as under:-

> **"The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad.**
>
> **The 2009 Rules in particular the offensive Rule 9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.**
>
> **Having said thus we direct the official respondents to undertake the determination of seniority etc., in the light of what has been observed above."**

The Department filed review petition in Hon'ble Punjab and Haryana High Court, which was dismissed on 28.09.2018. The Court of contempt petition has also been filed by some officers / officials for immediate implementation of Hon'ble Court directions dated 12.01.2018.

In compliance with the above said orders of the Hon'ble Punjab and Haryana High Court, it is necessary to make certain amendments in Act "The Haryana Service of Engineers, Group-A, Act 9 of 2009".

DR. BANWARI LAL,
Minister of State for Public Health
Engineering,Haryana.

Chandigarh:
The 15th February, 2019.

R. K. NANDAL,
Secretary.

[प्राधिकृत अनुवाद]

2019 का विधेयक संख्या 1 एच.एल.ए.

हरियाणा अभियन्ता सेवा, ग्रुप क, जन स्वास्थ्य अभियान्त्रिकी विभाग (संशोधन) विधेयक, 2019

हरियाणा अभियन्ता सेवा, ग्रुप क, जन स्वास्थ्य अभियान्त्रिकी विभाग अधिनियम, 2009, को आगे संशोधित करने के लिए

विधेयक

भारत गणराज्य के सत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

संक्षिप्त नाम।

1. यह अधिनियम हरियाणा अभियन्ता सेवा, ग्रुप क, जन स्वास्थ्य अभियान्त्रिकी विभाग (संशोधन) अधिनियम, 2019, कहा जा सकता है।

2009 का हरियाणा अधिनियम 9 की धारा 1 का संशोधन।

2. हरियाणा अभियन्ता सेवा, ग्रुप क, जन स्वास्थ्य अभियान्त्रिकी विभाग अधिनियम, 2009 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है) की धारा 1 की उप–धारा (2) तथा (3) के स्थान पर, निम्नलिखित उप–धाराएं प्रतिस्थापित की जाएंगी, अर्थात् :–

''(2) यह 20 मार्च, 2009 से लागू हुआ समझा जाएगा।

(3) यह उन व्यक्तियों को लागू होगा, जो सेवा के सदस्य हैं तथा 20 मार्च, 2009 को या उसके बाद नियुक्त किए गए हैं।''।

2009 का हरियाणा अधिनियम 9 की धारा 5 का संशोधन।

3. मूल अधिनियम की धारा 5 की उपधारा (3) में, ''नवम्बर, 1966 के प्रथम दिन'' शब्दों, चिह्न तथा अंकों के स्थान पर, '' 20 मार्च, 2009'' अंक, शब्द तथा चिह्न प्रतिस्थापित किए जाएंगे।

2009 का हरियाणा अधिनियम 9 की धारा 9 का संशोधन।

4. मूल अधिनियम की धारा 9 की उप–धारा (1) में,–

(i) प्रथम परन्तुक में, अन्त में विद्यमान '':'' चिह्न के स्थान पर, ''।'' चिह्न प्रतिस्थापित किया जाएगा; तथा

(ii) द्वितीय, तृतीय तथा चतुर्थ परन्तुक का लोप कर दिया जाएगा।

उद्देश्यों एवं कारणों का विवरण

वर्तमान में जन स्वास्थ्य अभियान्त्रिकी विभाग, हरियाणा में ग्रुप 'क' के अभियन्ताओं की सेवा शर्ते एंव वरिष्ठता का निर्धारण, ''हरियाणा अभियन्ता सेवा ग्रुप 'क', अधिनियम 9, 2009 के तहत शासित होती है।''

उपरोक्त अधिनियम सिविल एवं मैकेनिकल, संवर्ग को अलग–अलग वरिष्ठता प्रदान करता है तथा आगे प्रमुख अभियन्ता का पद केवल सिविल अभियन्ता संवर्ग के द्वारा भरा जाता है। यह अधिनियम पूर्वव्यापी जो कि 01 नवम्बर, 1966 से लागू किया गया था ।

उपरोक्त अधिनियम को कुछ मैकेनिकल अभियन्ताओं द्वारा सिविल याचिका संख्या 2625 वर्ष 2012 शीर्षक रामफल डांगी व अन्य बनाम हरियाणा सरकार तथा अन्य सम्बन्धित याचिकाओं द्वारा माननीय पंजाब एवं हरियाणा के उच्च न्यायालय में चुनौती दी गई थी। माननीय उच्च न्यायालय ने अपने आदेश दिनांक 12.01.2018 को उक्त केस का निम्न निर्देशों सहित निपटान किया। माननीय पंजाब एंव हरियाणा न्यायालय के आदेश दिनांक 12.01.2018 का प्रभावशील भाग निम्न प्रकार से दोहराया जाता है:–

> **"The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad.**
>
> **The 2009 Rules in particular the offensive Rule 9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.**
>
> **Having said thus we direct the official respondents to undertake the determination of seniority etc., in the light of what has been observed above."**

उपरोक्त निर्णय के विरूद्ध एक पुनर्विचार याचिका माननीय पंजाब एवं हरियाणा उच्च न्यायालय में दायर की थी जो कि दिनांक 28.09.2018 को निरस्त हो गई।

अब कुछ अधिकारियों ने माननीय पंजाब एवं हरियाणा उच्च न्यायालय में अवमानना याचिका उपरोक्त निर्णय 12.01.2018 को तुरन्त क्रियान्वित करने हेतु दायर की है जो कि माननीय न्यायालय के विचाराधीन है।

माननीय पंजाब एवं हरियाणा उच्च न्यायालय के उपरोक्त आदेशों की अनुपालना में, ''हरियाणा अभियन्ता सेवा ग्रुप 'क', अधिनियम 9, 2009'' में संशोधन किया जाना अति आवश्यक है।

डॉ0 बनवारी लाल,
जन स्वास्थ्य अभियान्त्रिकी राज्य मंत्री,
हरियाणा।

.....

चण्डीगढ़:
दिनांक 15 फरवरी, 2019.

आर० के० नांदल,
सचिव।

56843—H.V.S.—H.G.P.,Chd.